



2026:AHC:57046

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 463 of 2026

Sonu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ashish Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri Ashish Singh, learned counsel for the applicant and Sri Shatrughna Yadav, learned AGA for the State.
2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.370 of 2025, under Sections 331(4), 305 and 317(2) BNS, Police Station Gursahaiganj, District Kannauj, during pendency of the trial.
3. Learned counsel for the applicant submits, it is a case of theft and on the basis of false allegation, during investigation, applicant has been made accused in the present matter and even all the alleged offences are triable by Magistrate.
4. He next argued, apart from the present case applicant is having criminal history of 29 other cases but his criminal history has been duly explained in the supplementary affidavit dated 05.01.2026 and in all the cases, he is on bail and majority of the cases were of theft in which he has been made accused during investigation.
5. He next submits, in the present matter, applicant is in jail since 25.07.2025 i.e. for last almost eight months.
6. Per contra, learned AGA opposed the prayer for bail but could not

dispute the other arguments on fact advanced by learned counsel for the applicant.

7. I have heard learned counsel for the parties and perused the record of the case.

8. However, apart from the present case applicant is having criminal history of 29 other cases but all the alleged offences are triable by Magistrate and in the present matter, applicant is in jail for last almost eight months.

9. Further, criminal history of applicant has been duly explained and in all the cases he is on bail and all the cases relate to theft and it appears, in all the cases applicant has been made accused during investigation.

10. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

11. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

12. Let the applicant - **Sonu** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

13. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

14. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

March 17, 2026
S.A.